## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDER ABAD

## ORIGINAL APPLICATION NO.1627/97

DATE OF ORDER : 10-12-1997.

Between :-

L.V.Ramana

... Applicant

And

The Chief Executive, Nuclear Fuel Complex (NFC), Automatic Energy Department, ECIL Post, Hyderabad.

... Respondent

Counsel for the Applicant : Shri J. Sudheer

Counselfor the  $R_{e}$  spondent  $\cap$ : Shri N.R.Devaraj, Sr.CGSC

## CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (3)

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J) ).

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(Order per Hon'ble Shri 8.S.Jai Parameshwar, Member (J)

Heard Sri J. Sudheer, counselfor the applicant and Sri N.R.Devarej, standing counsel for the respondents.

- The applicant is an unemployee and is an aspirant for the 2. ponst of Jr.Operator Trainee (Fitter) under the respondent Griganisation. It is stated that the Respondent has requested the Local Employment Exchange to sponsor the candidates for filling up the post of Jr.Operator Trainee (Fitter). The applicant relies on the decision of the Hon'ble Supreme court rendered in "Excise Superintendent, Malkapatnam Vs. K.B.N.Vishweshwara Rao & others (1996 (6) SCALE 676)" and prays for a direction to the respondent to consider his dandidature for the above said post even though his name is not sponsor by the employment exchange.
- The respondents are directed to consider the candidature of З. the applicant for the post of Jr.Operator Trainee (Fitter) in case he submits his application within 7 days before the date of written test/viva-vocie along with the candidates sponsored by the employment Exchange and he has to be appointed if he is otherwise eligible and succeeds in the interview and whenever it is held.
- Thus the OA is ordered accordingly at the admission stage itself with no order as to costs.

(B.S.JAI PARAMESHWAR)

Member

(H.RAJENDRA PRASAD)

Member

Open Court.

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## DA.1627/97

Copy to :-

- The Chief Executive, Nuclear Fuel Complex (NFC), Automatic Energy Department, ECIL Post, Hyderabad.
- 2. One copy to Mr. J. Sudheer, Advocate, CAT. Hyd
- 3. One copy to Mr. N.R.Devaraj, Sr.CGSC., CAT., Hyd.
- 4. One copy to BSJP (MJ), CAT, Hyd
- 53 One copy to Dara (A), CATA, Hyda
- 6. One duplicate.

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<u>I Court</u>

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYLERABAD BENCH AT HYDERABAD

THE HOU'BLE MEGUSTICE VICE-CHAIRMAN

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

MR. B. S. JAI PARMESWAR

DATED: 10 -12 -199 7

ORDER/JUDGMLNT:

M.A./K.A./C.A.NO.

1627/97

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..amitted and Interim directions lssued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected...

'No order as to costs.

pvm.

केरकीय प्रशासनिक् विधिकरण Gentral Administrative Tribunal भेषण/DESPATCH

1 5 DEC 1997

र्राचाद प्यायपीठ HYDERABAD PENCH